



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष ११, अंक ४८(१२)]

बुधवार, डिसेंबर ३१, २०२५/पौष १०, शके १९४७

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असाधारण क्रमांक १२८

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्राख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Stamp ( Second Amendment) Act, 2025 (Mah. Act. No. LXIII of 2025), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SUPRIYA DHAWARE,  
Draftsman-cum-Joint Secretary to Government,  
Law and Judiciary Department.

### MAHARASTRA ACT NO. LXIII OF 2025.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on 31st December 2025).

An Act further to amend the Maharashtra Stamp Act.

LX of 1958. WHEREAS it is expedient further to amend the Maharashtra Stamp Act for the purposes hereinafter appearing ; it is hereby enacted in the Seventy-sixth Year of the Republic of India as follows :—

1. (1) This Act may be called the Maharashtra Stamp (Second Amendment) Act, 2025. Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment  
of section 32C  
of LX of 1958.

**2.** In section 32C of the Maharashtra Stamp Act (hereinafter referred to as “the principal Act”), for the word, figures and letter “ section 32B” the words, figures and letters “sections 32B and 53B” shall be substituted.

LX of  
1958.

Amendment  
of section 53  
of LX of 1958.

**3.** In section 53 of the principal Act, in sub-section (1A) the words “and the order so passed shall be final” shall be deleted.

Amendment  
of section 53A  
of LX of 1958.

**4.** In section 53A of the principal Act, in sub-section (1), for the words “produce before him the instrument” the words, figures and letter “produce before him the instrument excluding an instrument in respect of which an appeal is filed before the State Government under section 53B” shall be substituted.

Insertion of  
new section  
53B in  
LX of 1958.

**5.** After section 53A of the principal Act, the following section shall be inserted, namely :—

Appeal to  
State  
Government.

**“53B.** Any person, aggrieved by an order of the Chief Controlling Revenue Authority passed in the appeal filed under sub-section (1A) of section 53, may, within sixty days from the date of receipt of such order, by an application in writing accompanied by fee of one thousand rupees, file an appeal against such order to the State Government, which shall, after giving the parties a reasonable opportunity of being heard, consider the case and pass such order thereon as it thinks just and proper and the order so passed shall be final.”.